

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DEHRADUN “DB” BENCH, DEHRADUN**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER  
(Through Video Conferencing)**

ITA No.223/DDN/2024  
Assessment Year: 2016-17

Sh. Charanjit Singh Sethi, Gurunanak Pura, Nainital Road, Bhotia Parao, Haldwani, S.O. Nainital, Uttarakhand	<b>Vs.</b>	ACIT, Circle-2(1)(1), Haldwani
<b>PAN :AFFPS4596F</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by	Sh. Upendra Singh, Adv.
Department by	Sh. A.S. Rana, Sr. DR

Date of hearing	13.01.2026
Date of pronouncement	13.01.2026

**ORDER**

**PER SATBEER SINGH GODARA, JM:**

This assessee's appeal for assessment year 2016-17, arises against the Commissioner of Income Tax (Appeals)/National Faceless Appeal Centre [in short, the "CIT(A)/NFAC"], Delhi's DIN and order no. ITBA/NFAC/S/250/2024-25/1069792807(1), dated 19.10.2024, involving proceedings under sections 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

At the time of hearing, learned counsel of the assessee submits that the assessee wants to withdraw his instant appeal.

2. Learned department representative submits that he has no objection to the instant withdrawal of appeal.

3. This assessee's appeal is dismissed as withdrawn subject to all just exceptions.

***Order pronounced in the open court on 13<sup>th</sup> January, 2026***

**Sd/-  
(MANISH AGARWAL)  
ACCOUNTANT MEMBER**

**Sd/-  
(SATBEER SINGH GODARA)  
JUDICIAL MEMBER**

Dated: 19<sup>th</sup> January, 2026.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi